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NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>16.12.2004</p> <p>Mr. P. N. Jatti, Counsel for the applicant.</p> <p>Mr. T. P. Sharma, Counsel for the respondent</p> <p>This case has been listed before the Deputy Registrar due to non availability of the Division Bench. Be listed before the Hon'ble Division Bench on 21.12.2004.</p>
	<p><u>21.12.2004</u></p> <p>Mr. P. N. Jatti counsel for applicant. Mr. Tej Prakash Sharma counsel for respondents.</p> <p>Learned counsel for the respondents submits that a Cheque amounting to Rs.38,059/- has been handed over to the learned counsel for the applicant and according to the respondents the order of this Tribunal has been fully complied with. Learned counsel for the applicant submits that he wants to verify whether the entire payment pursuant to the order dated 14.07.2003 passed in OA No.449/2002 has been made to his client.</p> <p><i>Case 841 of 2004 Date 20/9/2004 Vid 30/11/2007</i></p>
	<p>We have heard the learned counsel for the parties. We are of the view that in view of the averment made by the learned counsel for the respondents, present CP does not survives. In case the applicant is still aggrieved that full amount pursuant to the order dated 14.07.2003 has not been paid to her, liberty reserved to her to approach this Tribunal again.</p> <p>With these observations, CP is dismissed. Notices issued to the respondents are hereby discharged.</p> <p><i>M. L. Chauhan</i></p> <p>(M. L. CHAUHAN) MEMBER (J)</p> <p><i>M. P. Singh</i></p> <p>(M. P. SINGH) VICE CHAIRMAN</p>